

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 885 of 2020

IN THE MATTER OF:

**Varsana Ispat Ltd. – In Liquidation
(through Anil Goel Liquidator)**

...Appellant

Versus

Varsana Employee Welfare Association & Ors.

...Respondents

Present:

For Appellant : Mr. Kumar Anurag Singh, Mr. Nipun Gautam and Mr. Kanishk Khetan, Advocates and Mr. Anil Goel, Liquidator

For Respondents : Mr. Abhijit Sinha, Mr. Rishav Banerjee, Mr. Akshat Singh, Ms. Patita Paban Bishwal, Advocates for R-1
Mr. O.P. Gaggar, Advocate for R-2
Ms. Aarti Singh, Advocate for R-3, R-4 and R-5
Mr. Sanjib Das and Mr. Ramesh Chandra Prusti, Advocates for R-6
Ms. Shilpa Thakur, Advocate for R-7
Mr. Neeraj Gupta, Mr. Shaunak Mitra and Ms. Nattasha Garg, Advocates for R-8

O R D E R

(Through Virtual Mode)

23.11.2020 Mr. Rishav Banerjee, learned counsel for Respondent No. 1 undertakes to file his reply-affidavit within one week.

Mr. O.P. Gaggar, Advocate appears on behalf of Respondent No. 2. Ms. Aarti Singh, Advocate appears on behalf of Respondent No. 3, 4 and 5. Mr. Sanjib Das, Advocate appears on behalf of Respondent No. 6. Ms. Shilpa Thakur, Advocate appears on behalf of Respondent No. 7. Mr. Neeraj Gupta, Advocate appears on behalf of Respondent No. 8. Thus, service on Respondents is complete. Let Respondents may file their reply-affidavit along with their Vakalatnama within two weeks. Rejoinder, if any, may be filed by the learned counsel for the Appellant within two weeks thereof. Learned

counsels for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

List the matter 'for Admission (After Notice)' on **12th January, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

/ns/gc/